

ORDER**PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment years 2012-13 to 2014-15 are directed against the separate orders of learned CIT(A)-13, CIT(A)-42 and CIT(A)-9, New Delhi, dated 28.02.2018, 16.03.2018 and 29.06.2018 respectively.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter, received through email, dated 23.02.2021, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 03rd March, 2021.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Shekhar

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi